

other question as to who was responsible for this. Naturally, we will have to make an assessment after the inquiry is completed. Personally, I do not think there is any strained relation between the army and the people as such. On this occasion, I find that, from the information I have received, immediately after hearing about this incident, the Deputy Commissioner himself reached the spot and he tried to take the matters in his hand and tried to arrest the person himself. So, that shows that the officers, normally responsible for law and order, are vigilant and they are going to the spot and taking action.

SHRI S. M. BANERJEE (Kanpur) : What about the Governor there? Is he vigilant?

SHRI Y. B. CHAVAN : We will discuss the Governors later on. This is not the time for the Governors to come in.

As far as this general condition of law and order is concerned, I think, after the incidents in Gauhati in January last, the State Government have taken a large number of steps to see that things do not deteriorate.

12.28 hrs

PAPERS LAID ON THE TABLE

Indian Telegraph (First Amendment) Rules

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (**SHRI I. K. GUJRAL**) : I beg to lay on the Table a copy of the Indian Telegraph (First Amendment) Rules, 1968, published in Notification No. G. S. R. 524 (English version) and G. S. R. 525 (Hindi version) in Gazette of India dated the 23rd March, 1968, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-912/68]

Notifications under Essential Commodities Act and Annual Report of Food Corporation of India

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (**SHRI ANNASAHIB SHINDE**) : I beg to lay on the Table a

copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) G. S. R. 674 published in Gazette of India dated the 6th April, 1968 rescinding the Andhra Pradesh Coarse Rice (Maximum Prices) Order, 1964.

(ii) G. S. R. 675 published in Gazette of India dated the 6th April, 1968 rescinding the Madras Coarse Rice (Maximum Prices) Order, 1964.

(iii) The Gur (Regulation of Use) Order 1968, published in Notification No. G. S. R. 685 in Gazette of India dated the 3rd April, 1968.

[Placed in Library, See No. LT-913/68]

(2) A copy of the Annual Report of the Food Corporation of India for the year 1966-67 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act 1964. [Placed in Library, See No. LT-914/68]

Dock Workers (Advisory Committee) Amendment Rules

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (**SHRI S. C. JAMIR**) : I beg to lay on the Table a copy of the Dock Workers (Advisory Committee) Amendment Rules 1968 (First Amendment) published in Notification No. S. O. 1169 in Gazette of India dated the 30th March, 1968, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library, See No. LT-915/68]

12.29 hrs.

RE. CALLING ATTENTION NOTICES

(Query)

SHRI S. M. BANERJEE (Kanpur) : Sir, before the discussion on U. P. starts, may I request the Home Minister to make a statement on the communal disturbances in Allahabad? (Interruptions)

SOME HON. MEMBERS rose—

MR. SPEAKER : Order, order.

SHRI INDRAJIT GUPTA (Alipore) : Let the Prime Minister and the Home Minister go there and see what is going on there. *(Interruptions)*

MR. SPEAKER : While discussing the U. P. Proclamation, you can talk about communal disturbances.....*(Interruptions)* Will you kindly sit down now? Allow me a word. It is true, a number of Call Attention notices and other things have come me about the unfortunate incident in Allahabad and four persons have been killed. We all of us have read it in newspapers. We are very sorry.

SHRI S. M. BANERJEE : Not four it is more.

MR. SPEAKER : I do not know. This is what the papers say. I have no information other than that. It may be more. My point is this. Twice I have allowed discussion on the floor of the House recently during this session on the communal situation in the country. If every time an incident takes place in some part of the country and you want a discussion, I have no objection. I am not objecting to that. My objection is to raising it like this. Mr. Sheo Narain may also please sit down. My point is that raising the question like this is not correct. I am not talking about the subject matter. If the hon. members want to discuss it again, we shall discuss it again. Yesterday I called an emergency meeting of the Business Advisory Committee. The minister also will come to the meeting of the Business Advisory Committee. If the hon. members want, we can sit and discuss it again for the third time.....*(Interruptions)*. If the Business Advisory Committee meets, the Minister also comes there; the Congress Party is also there; it is not that the Business Advisory Committee means only the Opposition. All of us are there. If the hon. members want to discuss it for the third time, I am prepared for it. *(Interruptions)*. Then about somebody, I have got notice about that also; this has been raised by him: the others might not have raised it. A number of call-attentions were there. Twice we have discussed about Harijans...

SHRI JYOTIRMOY BASU (Diamond Harbour) : They fail every time.

MR. SPEAKER : Will he kindly sit down? I do not want to discuss the subject on the floor of the House. This is not the time for it.

SHRI H. N. MUKERJEE (Calcutta North East) : I am not asking for a discussion. What I want is guidance from you. Uttar Pradesh is under President's rule. In Allahabad, certain incidents have taken place which are very serious. Now, the Home Minister does not come forward on his own to make a statement in the House which it was his imperative duty to do. Now, quite apart from whatever discussion might or might not be necessitated, it is part of the responsibility of this Government, having taken over the administration of U. P., to come and tell the House the details about this incident which has taken place. It is not that we want to hear our own voices every day. We do not. But what we want this Government... *(Interruptions)*. I beg of you to make observations from time to time which would make this Government sensible, if it can be sensitive of its duty to the country. They are taking one State after another, but they do not do their duty in the most elementary fashion by coming forward to tell the Parliament about it. Quite apart from the discussion which you may or may not allow, they must tell us something about what happened in Allahabad.

MR. SPEAKER : Now the U. P. discussion is going to take place. Perhaps the Home Minister, in his reply, may give it.....*(Interruptions)*. I am only trying to find a way out of it. After all, we are going to discuss U. P. and every one of you will have a chance to speak. While speaking about U. P., while condemning whatever the Governor has done or whatever the President has done or somebody else has done, you can speak about this also. Meanwhile, the Home Minister, by the evening, can get some information and he will certainly be able to give that to the House. For the present, I would say that, if you want a little more information later on, perhaps the Home Minister may take note of it.....

SHRI S. M. BANERJEE : We are members of the Advisory Committee. Why did the Governor not consult the Advisory Committee ? The Governor sent a letter ; he did not consult us.

MR. SPEAKER : My only objection is that the points of call-attention which were given in the morning are being raised on the floor of the House. I get a number of call-attention nowadays because some States are under President's rule. Whatever happened in Bengal, some small Police entered somewhere, I get a call-attention... (Interruptions).

SHRI JYOTIRMOY BASU : It is not a small village. Six villages have been ravaged.

MR. SPEAKER : Because there is President's rule in a number of States, small questions which could have been asked in the Assembly are being asked in Parliament...

SHRI S. M. BANERJEE : Is this small ?

MR. SPEAKER : I am not talking of communal troubles. I am talking of some police accident somewhere, some accident somewhere ; I am not talking of this thing or that thing...

SHRI S. M. BANERJEE : The Corporation elections have been postponed in Allahabad because of the communal trouble. Yet the Home Minister does not make a statement.

MR. SPEAKER : Mr. Morarji Desai.

12.35 hrs.

PUBLIC PROVIDENT FUND BILL*

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to move for leave to introduce a Bill to provide for the institution of a provident fund for the general public.

SHRI GEORGE FERNANDES (Bombay South) rose—

MR. SPEAKER : Normally at the introduction stage we do not allow any discussion. But since the hon. Member has written to me, I am obliged to call him.

श्री जाबं फरनेन्डीस : अध्यक्ष महोदय, मैं यहां इस विधेयक के पेश करने का विरोध कर रहा हूँ। इसलिए विरोध कर रहा हूँ कि यह विधेयक लोगों को गुमराह करने वाला है। आपने देखा होगा कि इस का नाम है "पब्लिक प्राविडेंट फंड बिल"। अब प्राविडेंट फंड का एक ठोस मतलब होता है। आज इम्प्लायीज प्राविडेंट फंड के हिन्दुस्तान में होने के कारण आम लोगों के मन में बैठा हुआ है कि प्राविडेंट फंड का यह मतलब होता है कि जो भी व्यक्ति प्राविडेंट फंड स्कीम का सदस्य है, वह जो भी रकम भरेगा उतनी ही रकम जो उसका मालिक है, चाहे वह निजी श्रेत्र का मालिक हो या सरकारी क्षेत्र का मालिक हो, देता रहता है। जब यहां पर पब्लिक प्राविडेंट फंड बिल पेश किया जाएगा और जब आगे चलकर यह कानून बनेगा तब आम लोगों के मन में यह भावना रहेगी कि जैसे अलग-अलग उद्योग धन्धों में प्राविडेंट फंड का इन्तजाम होता है उसी किस्म का नया इन्तजाम हिन्दुस्तान के तमाम लोगों के लिए किया जाने वाला है। अगर आप इस बिल को देखेंगे तो इसमें ऐसा कोई इन्तजाम नहीं किया गया है। इसमें यह किया गया है कि हिन्दुस्तान का कोई भी नागरिक खुद के लिए या अपने बच्चों के लिए, अपने किसी भी वारिस के लिए एक नया अक्राउंट सरकार के पास खोल सकता है, जैसे कि आज पोस्टल सर्विसेस में या दूसरे किसी बैंक में या स्टेट बैंक में जाकर वह अपना अक्राउंट खोल सकता है। सरकार की ओर से या किसी भी संस्था की ओर से जितनी रकम कोई आदमी भरेगा उतनी ही रकम देने का